

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

Appeal No. 29/252/PB/2018

IN THE MATTER OF:

**Ethnic Hotels Pvt. Ltd.
Vs
Registrar of Companies**

.... **APPLICANT / PETITIONER**

.... **RESPONDENT**

SECTION:

Under Section 252

Order delivered on 12.01.2018

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**S. K. MOHAPATR
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the ROC/RD Delhi

:- Mr. Manish Raj, Company Prosecutor

For the Income Tax Dept.

:- Ms. Lakshmi Gurung, Counsel for ITD
Ms. Esha Kadian, Counsel for ITD

ORDER

The Union of India, Ministry of Finance, Department of Revenue through Department of Income Tax, C/o Principal Chief Commissioner of Income Tax, C. R. Building, I. P. Estate, New Delhi – 110002 is a necessary party and the same be impleaded as respondent No. 2. Amended memo of parties be filed by the petitioner within two days.

Let the reply be filed a with copy in advance to the other side. Rejoinder, if any, be filed within 2 weeks thereafter with a copy in advance to the counsel opposite.

List on 27th February 2017.

Sd-

**CHIEF JUSTICE M. M. KUMAR
PRESIDENT**

Sd-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**